

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-51/1997/12029 /A**

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pratim Kumar Bora,  
Principal Judge,  
Family Court-I, Kamrup(M),  
Guwahati.

Dated Guwahati, the 19<sup>th</sup> December, 2024.

Sub:- **Civil vacation.**

Ref:- Your letter No. FCG.6/24/426/24 dtd. 11.12.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **permission to avail 2<sup>nd</sup> half of the civil vacation w.e.f. 27.12.2024 to 31.12.2024** (suffixing 01.01.2025), has been granted. The Counsellor, Family Court-I, Kamrup Metro, and in his absence, the Counselor, Family Court-II, Kamrup Metro, and in his absence, the Counselor, Family Court-III, Kamrup Metro will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-51/1997/12030 - 12033 /A, dated** , 19-12-24  
Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Counsellor, Family Court-I, Kamrup Metro, Guwahati.
3. The Principal Judge, Family Court-II, Kamrup Metro, Guwahati.
- ✓ 4. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**